

**DIVISION BENCH**

**ITEM NO.104**

**NATIONAL COMPANY LAW TRIBUNAL**

**ALLAHABAD BENCH**

**PRAYAGRAJ**

**IA NO.250/2024 IN CP (IB) No.11/ALD/2024**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 22<sup>nd</sup> July, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>ASIT UPADHYAYA &amp; ORS. V/S M/S NHA INFRABUILD PRIVATE LIMITED</b>
<b>UNDER SECTION</b>	<b>7 IBC</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Ms. Babita Jain, Adv.

*: For the Financial Creditor  
& Res. in IA No.250/2024*

Sh. Ruchir Batra, Adv.

*: For the Corporate Debtor  
& Applicant in IA No.250/2024*

**ORDER**

Ld. Counsels representing the parties are present.

- 1.** As per the previous order dated 07.06.2024, the Corporate Debtor was granted time to file reply within a period of one week subject to the payment of cost of Rs.20,000/- to be deposited in the 'Prime Minister's National Relief Fund'.
- 2.** The Ld. Counsel representing the Corporate Debtor states that the said cost has been paid and eventually the reply has also been filed with advance copy already supplied to the other side.
- 3.** Pleadings are thus completed in the present matter.
- 4.** At the joint request of the Ld. Counsels representing the parties, the matter is adjourned for hearing on 29<sup>th</sup> July, 2024, to be taken up at 03:00 PM.

**-Sd-**

**(Ashish Verma)  
Member (Technical)**

**-Sd-**

**(Praveen Gupta)  
Member (Judicial)**

**22<sup>nd</sup> July, 2024**

*Kavya Prakash Srivastava  
(Stenographer)*